

CENTRAL ADMINISTRATIVE TRIBUNAL  
JAIPUR BENCH : JAIPUR

Jaipur, this the 18<sup>th</sup> day of May, 2005

**ORIGINAL APPLICATION NO. 226/2005**

**CORAM :**

Hon'ble Mr. Kuldip Singh, Vice Chairman  
Hon'ble Mr. A.K. Bhandari, Administrative Member

R.N. Saraswat son of Shri Jawala Prasad, aged about 52 years, resident of 26, Arjun Nagr North, Bhagat Pan Bhandari Gali, Jaipur. At present working as Enforcement Officer in the office of Employees Provident Fund Organisation, Regional Office, Jyoti Nagar, Jaipur.

.... Applicant.

By Advocate : Mr. Arun Sharma

vs.

- 1 Union of India through the Labour secretary, Ministry of Labour, Government of India, Shram shakti Bhawan, New Delhi.
- 2 The Central Provident Fund Commissioner, employees Provident Fund Organisation, Head Office, Bhavishya Nidhi Bhawan, 14, Bhikaji Cama Palace, New Delhi.
- 3 The regional Provident Fund Commissioner, Rajasthan Regional Office, Nidhi Bhawan, Jyoti Nagar, Jaipur.

... Respondents.

ORDER (ORAL)

Applicant has filed this OA thereby seeking for the following reliefs:-

(i) That this Original application may kindly be allowed and by an appropriate order or direction the respondent department may kindly be directed that the



benefit of reservation of 3% in the light of Section 33 of the Persons with Disabilities (Equal Opportunities, Protection of Rights and full Participation) Act, 1995 and Rules of 1996 may kindly be granted to applicant by giving promotion on the post of assistant Commissioner after considering his more than 40% permanent partial disabilities and providing him the due benefit of reservation at proper point/post/category meant for physically handicapped persons.

- (ii) Any other order/directions or relief may be granted in favour of the applicant which may be deemed just and proper in the facts and circumstances of this case.
- (iii) Costs of the Original application may kindly be awarded in favour of the applicant.

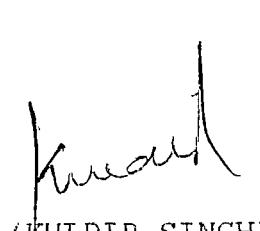
2 However, the applicant has made a representation and issued a demand notice to the department dated 03.03.2005 and this OA has been filed on 11.5.2005. It appears that this OA has been filed at an early stage and enough time has not been granted to the respondents to think over the issue raised by the applicant in the demand notice. Therefore, it is directed to the respondents to consider the representation/demand notice dated 03.03.2005 by passing a reasoned and speaking order within a period of three months from the date of receipt of a copy of this order. If the applicant has any grievance, he may approach this Tribunal by filing a fresh OA.



(A. K. BHANDARI)

MEMBER (A)

AHQ



(KULDIP SINGH)

VICE CHAIRMAN